

Government of India
Department of Empowerment of Persons with Disabilities (Divyangjan)
Ministry of Social Justice and Empowerment
Rajya Sabha

Unstarred Question No. 1077
To be answered on 09.03.2017

Accommodation for persons with locomotor disabilities

1077. SHRI RAM KUMAR KASHYAP:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the steps taken by Government to provide reasonable accommodation for persons with locomotor disability as per the provisions of the Rights of Persons with Disabilities Act, 2016 to ensure that they enjoy and exercise their rights equally with others in the community;
- (b) whether the Ministry has received petitions from persons with such disability during 2017 for providing accommodation; and
- (c) if so, the details of action taken thereon?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHANPAL GURJAR)

(a) The Government has notified the Rights of Persons with Disabilities Act, 2016 on 28.12.2016 which mentions a new concept of reasonable accommodation. Section 3(5) of the said Act mandates the appropriate Government to ensure reasonable accommodation for persons with disabilities including persons with Locomotor disabilities. Rules under the Act are being framed. Once the rules are finalized, the Central Government will notify the date of implementation of the above Act in terms of Section 1(2) of the Act.

(b) & (c) No petition specifically regarding reasonable accommodation under the new Act has been received in the Ministry.
